

# **Application for grant of Certificate of Registration rejected**

**December 12, 1998**

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted non-banking financial companies:-

<b><u>Sr.No.</u></b>	<b><u>Name of the Company</u></b>	<b><u>Address of the Registered Office of the Company</u></b>	<b><u>Rejected on</u></b>
1.	Master Fincorp Private Ltd.	Door No.27-6-177/A, Prakasam Road, Governerpet, Vijayawada-520 002	11-12-19
2.	M/s Shagun Finlease Ltd.	1196, Napier Town, Jabalpur (M. P.)-482 002	11-12-19

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Sha  
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